

ACT No. XXII OF 1891.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.
(Received the assent of the Governor General on the 8th October,
1891.)

An Act to extend the Inland Emigration Act,
1882.

I of 1882. **WHEREAS** it is expedient to extend the Inland
Emigration Act, 1882; It is hereby enacted as
follows:—

I of 1882. 1. The Inland Emigration Act, 1882, is hereby
extended to the territories administered by the Chief
Commissioner of the Central Provinces.

Extension of
Act I, 1882,
to the
Central
Provinces.

2. It shall be lawful for the Governor in Council,
with the previous sanction of the Governor General
in Council, by notification in the Fort St. George
Gazette, to extend the said Act to the whole or any
portion of the Madras Presidency.

Power to
extend Act
to Madras
Presidency.